

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION No. 485

TO BE ANSWERED ON JULY 20, 2016

REGULARIZATION OF UNAUTHORISED COLONIES

No. 485 SHRI ASHOK MAHADEORAO NETE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the current status of the procedure related to regularization of unauthorised colonies in Delhi;
- (b) the details of the proposed revision of the regulations with regard to regularization of unauthorised colonies;
- (c) the number of unauthorised colonies for which regularization process has been completed as on date and the time by which remaining colonies are proposed to be regularised; and
- (d) the reasons for delay in this regard?

ANSWER

THE MINISTER OF STATE
IN THE MINISTRY OF URBAN DEVELOPMENT

(RAO INDERJIT SINGH)

- (a): Regularization of Unauthorised Colonies (UCs) in Delhi is done by the Government of National Capital Territory of Delhi (GNCTD) in accordance with the procedure laid down in the Regulations dated 24.03.2008 read alongwith amendments dated 16.06.2008, 06.06.2012 and 01.01.2015.
- (b): Revision of regulations for regularization of UCs is under consideration.
- (c)&(d): GNCTD has informed that no unauthorised colony has been regularized since 1990. They have received 1639 applications for regularization of unauthorised colonies in the year 2007-08 and 244 in the year 2013-14. The regularization process involves consultation with various stakeholders and is time consuming.